

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

BEFORE THE REGISTRAR MR. KAPIL MEHTA

Civil Appeal No(s). 8922/2013

COMMISSIONER OF INCOME TAX BANGALORE & ANR.

Appellant(s)

VERSUS

M/S. YOKOGAWA INDIA LTD.

Respondent(s)

(ONLY CIVIL APPEAL NOS. 829 AND 2271 OF 2018 TO BE LISTED BEFORE
THE LD. REGISTRAR COURT ON 11.07.2018.

WITH

C.A. No. 829/2018 (IV-A)

C.A. No. 2271/2018 (IV-A)

Date : 11-07-2018 This appeal was called on for hearing today.

For Appellant(s)

Mr Amish Aggarwala, Adv.

Mrs. Anil Katiyar, AOR

For Respondent(s)

Mrs Yugandhara Pawar Jha, Adv.

Mr Piyush Bhardwaj, Adv.

Mr. Kunal Verma, AOR

UPON hearing the counsel the Court made the following
O R D E RC.A. No. 829/2018

Sole respondent is duly represented.

C.A. No. 2271/2018Sole respondent is common with sole respondent in C.A.
No.829/2018, as such, service is deemed complete on the sole
respondent.Statement of case has not been filed by the parties in both
matters and time has expired.Appellant to file affidavit of valuation in both matters
within four weeks time.

List again on 14.8.2018.

KAPIL MEHTA
Registrar
11.07.2018

hj